

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P. No. 642/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2017

NAME OF THE PARTIES: REI Industries Ltd.
V/s.
Ducon Technologies (I) Pvt.Ltd.

27
Law

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
16.	Yajunendra Singh Advocate	Adv for Respondent	<i>Y. I. Singh</i>
16.	Ankit R. Tripathi	i/b Ramgopal S. Tripathi For Petitioner	<i>Tripathi</i> 3/11/17.

ORDER

C.S.A. No. 642/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. They state that Memo of Settlement is to be placed on record and seeking Two Weeks time.
3. Adjourned to **17.12.2017**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

03.11.2017
Ah

Sd/-

M.K. Shrawat
Member (Judicial)